

(c) the number of persons likely to be affected due to closure of these mines; and

(d) the steps Government are taking to help the affected persons ?

THE MINISTER OF STEEL AND MINES (SHRI K. C. PANT) : (a) No, Sir.

(b) to (d) Do not arise.

Upgradation of ESI dispensary at Kurnool (Andhra Pradesh)

808. SHRI KAFURI NARAYANA SWAMY : Will the Minister of LABOUR be pleased to state :

(a) whether there is a proposal to upgrade the ESI dispensary at Kurnool in Andhra Pradesh;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) and (b) The ESI Corporation is reported to have conveyed its approval to the Government of Andhra Pradesh, in September, 1986 for upgrading the existing ESI dispensary at Kurnool from 2—Doctors dispensary to 3—Doctors Dispensary.

(c) Does not arise.

Merger of Song and Drama Division

809. SHRI BALASAHEB VIKHE PATIL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Song and Drama Division engaged in the field of performing arts for the last many years is being merged with the Directorate of Field Publicity;

(b) if so, whether this merger is considered advantageous to both the Departments;

(c) whether the Song and Drama Division has appealed to the Government for maintenance of its separate entity for the growth of performing arts; and

(d) if so, the decision of Government on their appeal ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A. K. PANJA) : (a) and (b) Final decision to merge Song and Drama Division with Directorate of Field Publicity has not been taken.

(c) Representations have been received from various quarters including the staff & artists of the Song & Drama Division against the merger of the Division with Directorate of Field Publicity.

(d) In view of reply to parts (a) and (b), question does not arise.

Amendment to Delhi Lands (Restrictions on Transfer) Act, 1972

810. SHRI P. M. SAYEED : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether any action has been taken against those unscrupulous persons who are executing general power of attorney authorising the attorney to mortgage/sell property in Delhi on the basis of such documents which do not confer any legal title to the property;

(b) whether the relevant provisions of the Delhi Lands (Restrictions on Transfer) Act, 1972 are proposed to be amended;

(c) if so, the details of the proposed amendments; and